

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. 130/92 in O.A. 944/91

Date of decision: 24.4.92

N.P.Kaushik Versus Union of India & others

This Review Application has been filed by the respondents with the prayer that the judgement dated 14.1.92 in O.A. 944/91 be reviewed. Alongwith the Review Application an application has been filed for condonation of delay. Though the Review Application is signed by the counsel Sh.P.P.Khurana for the Union of India, the accompanying affidavit is filed by one Charanjit Singh, Assistant Collector, Central Excise Collectorate, Chandigarh. But the application for condonation which has not been signed by the counsel, is supported by an affidavit filed by Kamlesh Kumar, Clerk of the advocate. In this application for condonation of delay, the petitioner has mentioned that he received the order at Chandigarh on 6.2.92 and the matter was processed at various levels that is why delay in filing the Review Application has occurred. The careless manner in which this application has been drafted, does not contain any sufficient cause for condoning the delay in filing the Review Application. Furthermore an affidavit shown by a Clerk of a counsel also does not contain any sufficient cause for condoning the delay. Hence, this Review Application is dismissed as barred by limitation.

24.4.92
(RAM PAL SINGH)
VICE CHAIRMAN(J)

Hon'ble Sh.P.S.Habeeb Mohammed
Member(A).

I agree
D.S.H.
19/5/92